

1977-78. [Placed in Library. See No. LT-2960/78].

(9) A copy of Notification No. G.S.R. 425 (2) (Hindi and English versions) published in Gazette of India dated the 23rd August, 1978, together with corrigendum thereto published in Notification No. G.S.R. 1269 in Gazette of India dated the 21st October, 1978, regarding distribution and transport of Ammonium Sulphate and Calcium Ammonium Nitrate by the Government of Andhra Pradesh under sub-section (6) of section 3 of the Essential Commodities, Act. 1955. [Placed in Library. See No. LT-2961/78].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30 November, 1978, agreed without any amendment to the Water (Prevention and Control of Pollution) Amendment Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 21st November, 1978."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE BY NON-TEACHING STAFF OF DELHI UNIVERSITY.

श्री कल्याण दास ब्रजवतवाल : (फैजाबाद) :
श्री ब्रजवतवालीय लोक महत्त्व के निम्नलिखित

staff of Delhi University (CA)

विषय की धोर निम्ना, समाज कल्याण धोर संस्कृति यंत्री का ध्यान दिलाता हूँ धोर प्रार्थना करता हूँ कि वह इस धारे में एक वक्तव्य दें :—

"दिल्ली विश्वविद्यालय के गैर-अध्यापन कर्मचारियों द्वारा हड़ताल का समाचार।"

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : According to the information received from the University of Delhi, an agreement was arrived at between the University and the representatives of the Delhi University and College Karamchari Union on 9th December, 1977 in regard to their demands. The agreement *inter-alia* provided that (1) the case of one employee, namely, Shri E. Bald of St. Stephens' College, should be reviewed by a judge to be nominated by the Governing Body of the College, (2) the remaining cases of alleged Emergency excesses should be examined by a Committee with the Pro-Vice-Chancellor as Chairman, six representatives of the Union and six nominees of the Vice-Chancellor, (3) in order to provide reasonably adequate security of service to the employees of the University and the Colleges, the University should examine the Act, Statutes and the relevant Ordinances and make necessary amendments, (4) efforts should be made to secured retirement benefits for the hostel and mess employees, and (5) a Committee be constituted by the University to look into the working condition of Karamcharies and also the other demands contained in the charter presented by it to the Executive Council.

In pursuance of the Agreement dated 9th December, 1977, (1) the case of Shri E. Bald was reviewed by Mr. Justice Hardyal Hardy and he submitted his report to the Governing Body of the Stephens College; (2) three meetings of the Committee set up by the University under the Chairmanship of Pro-Vice-Chancellor were held and after detailed discussions, decisions were taken in 16 cases of alleged Emergency excesses, while the remaining 5 cases are still under consideration; (3) the Committee appointed to examine the Act, statutes and the relevant Ordinances of the University with a view to providing reasonably adequate security of service to the employees has submitted its report and the same is under consideration of the Executive Council; (4) the University has taken up the question of extending re-

tirement benefits to the hostel and mess employees with the University Grants Commission and the same is under consideration of the Commission; (5) the Committee appointed by the University to look into the working conditions of karamcharis and also the other demands, met a number of times and discussed the demands of the union with their representatives. One of the demands made by the union during the course of the meeting was that the Vice-Chancellor, who is responsible for the observance of the provisions of the Act, Statutes, Ordinances and Regulations of the University, should himself take the final decision on complaints he may receive about the violation of the Act, Statutes or Ordinances etc. in any particular case. This Committee has already submitted its recommendations and the University has taken action on some of the recommendations, while others are under consideration.

In one of the meetings held on 4th November, '78, the official side had proposed that all the items which were to be looked into by the Committee appointed by the University to look into the working conditions of karamcharis under the charter of demands would be considered and decision taken latest by the end of February, 1979. The karamcharis, however, did not agree to this proposal. Thereupon the Vice-Chancellor assured them in writing that he will hold one meeting in a week to consider the service matters and charter of demands. However, the karamcharis went on pressing that all the alleged violations of the Act and Statutes etc. should be set aside and quashed by the Vice-Chancellor immediately. On the other hand, the University authorities feel that these should be considered by the Vice-Chancellor.

With effect from 18th September, 1978, the Delhi University and Colleges Karamchari Union launched on agitation as protest against non-fulfilment of the agreement arrived at on 9th December, 1977, initially by abstaining from work for one hour, which was later increased to two hours from 18th October, 1978. This was further intensified by abstaining from work for two hours in the morning and two hours in the afternoon with effect from 7th November 1978. The Union had further informed the University that it would proceed on strike after 19th November, 1978 but no strike call has been given by it till date.

At its meeting held on 12th November, 1978, the Executive Council of the University took note of the situation created by the threat of strike and posture of confrontation by the Karamchari Union and appealed to the karamcharis to suspend protests and demonstrations, and in particular such activities during the working

hours which tantamount to neglect of duties, and came to the negotiation table to resolve the issues.

At a subsequent meeting held on 22nd November, 1978, the Executive Council reviewed the situation created by the continued agitation by the Karamchari Union in spite of its appeal dated 12th November, 1978. The Council also noted that since its last meeting, there were formal and informal negotiations between the Vice-Chancellor and his colleagues and representatives of the Karamchari Union. As a result of the negotiations, a stage had reached when representatives of the Union had practically expressed satisfaction over the points mutually discussed and agreed upon and as result, a letter was sent by the University to the Union on 15th November, 1978 on the clear understanding that the Union would call off the agitation after receiving that letter. In the said letter the University *inter alia* gave an assurance that (a) all complaints of violation of the Act/Statutes/Organisations etc. made to the Vice-Chancellor will be examined promptly and his final decisions announced; (b) in all remaining individual cases of alleged emergency excesses which were still pending, the final decision will be made available to the Union immediately but not later than one month; (c) selection grades for non-teaching staff will be made available in accordance with the Government of India decision; (d) appointments to category 'D' posts will be made from amongst workers on daily wages in accordance with the prescribed procedures; (e) the University would make efforts to provide full retirement benefits to the employees of the college hostels and messes financed by the UGC to the extent of 75 percent and (f) the Negotiation Committee will discuss other demands with the Union and complete its deliberations by 31st December, 1978.

Instead of withdrawing the agitation on the basis of the assurance contained in the University's letter dated 15-11-78, the Karamcharis persisted in their agitation with the result that the whole University was practically paralysed. The Executive Council noted that while the Union was demanding implementation of the agreement it was flouting the same agreement itself in the most blatant manner. In conclusion, the Executive Council called upon the Karamcharis to suspend their agitation and to resume their work by the morning to 24th November, 1978. Those who failed to respond were to face the inevitable consequences including non-payment of remuneration for the period of absence as well as disciplinary action. A Press Release to this effect was issued on 22nd November, 1978 by order of the Vice-Chancellor.

[Dr. Prasad Chandra Chander]

In spite of the Executive Council's resolution dated 21-11-1978, the agitation continued. At its emergency meeting held on 30-11-1978, the Executive Council took note of the further developments relating to the agitation and reiterated the appeals made by it and the Vice-Chancellor to the Union to suspend the agitation and come to the negotiation table to discuss all the outstanding problems. The resolution passed by the University was communicated to the Acting General Secretary, Delhi University & College Karamchhari Union on 1-12-1978.

There has been no change in the situation. Government feel deeply concerned and appeal to the Karamchhari Union to suspend their agitation and resume negotiations with the University so that all outstanding issues are settled amicably, without disrupting the administration or academic activities of the University.

श्री अनन्त राम जायसवाल : अध्यक्ष महोदय, इस माननीय सभा में एक और सलाह आया है जिस में अधिकारियों के आश्वासन को समय में पूरा न करने के कारण या उसकी इच्छा न रखने के कारण कर्मचारियों को हड़ताल और आन्दोलन का रास्ता अख्तियार करना पड़ा। आप को याद होगा कि सितम्बर 1977 में इसकी शुरुआत हुई थी। नवम्बर में स्टीफन कालेज से शुरू हुई और फिर नवंबर 1977 में यूनिवर्सिटी के कर्मचारियों ने अनिश्चित कालीन हड़ताल शुरू की। उस के परिणामस्वरूप यूनिवर्सिटी बन्द भी हुई और जो मुझे जानकारी है वह यह है कि आप के हो, यानी माननीय मंत्री जो के ही इंटरवजन में उस वकत वह हड़ताल समाप्त हुई। 9 सितम्बर 1977 को वाइस चांसलर और कर्मचारियों की, यूनियन के बीच में समझौता हुआ। उनकी मुख्य मांगें यह थीं कि एमजेसी के हीरास जो ज्यादातियां हुई हैं उन को दूर किया जाय, जो मामले पंडित पड़े हैं उन को निस्तारण किया जाय, जो रोजाना मजदूरी वाले कर्मचारी हैं उनको नियमित किया जाय, उन की सेवा शर्तों को सुधारा जाय, सुधार प्रदान की जाय और ज्वा के साथ

साथ जो मेस और होस्टेल के कर्मचारी हैं उन को सेवा निश्चित के बाद के लाभ जैसे पेंशियुइटी और पेंशन बवैरह है वह सब उनको दिए जायें। हमारा ख्याल है कि इस में ऐसी कोई अनिश्चित बात नहीं थी कि जिस की तरफ मुख्य ध्यान नहीं दिया जा सकता था। जहाँ तक कि वाइस चांसलर का सवाल है उन्होंने तो यह भी कहा था कि बहुत जल्दी हम इन के ऊपर ध्यान देंगे। उस वकत कोई कांफरेंस चल रही थी माइंस की उस में हिस्सा लेने के लिए वाइस-चांसलर श्री मेहरोत्रा को जाना था। उन्होंने कहा था कि वहाँ में वापस आकर जितनी जल्दी भी मुमकिन हो सकेगा उतनी जल्दी हम इन का निस्तारण कर देंगे। यहाँ तक कहा गया था इम्प्लीमेंटेशन के लिए कि मार्च 1978 के अंत तक जरूर इस को कर देंगे। मार्च 78 बीत गया। 16 सितम्बर तक प्राप्त देखेंगे कर्मचारियों ने किसी तरह का कोई आन्दोलन नहीं किया। नोटिस बग़ावर देने रहे, ध्यान आकषित करने रहे। 18 तारीख से उन्होंने प्रपना एक बंदे रोजाना का प्रदर्शन शुरू किया, 18 सितम्बर 1978 से। पहले महीने में एक बंदे, दूसरे महीने में दो बंदे और अब तीसरा महीना हो रहा है, तीसरे महीने में उन का चार बंदे का प्रदर्शन है।

तो अगर इन की इच्छा होती कि इन आश्वासनों को पूरा किया जाय तो मायदा बहुत पहले काम हो जाता। लेकिन आप ने अभी प्रपना जो ध्यान पड़ा है उससे लगता है कि बोध सारा कर्मचारियों का है, अधिकारियों का है ही नहीं। अगर यही ऐटीच्यूड रहेगा तो कोई सामान्य ठीक हांसे वाला नहीं है। और मैं आपसे कहना चाहता हूँ कि अगर इस तरह से समझौता कर के उन को पूरा नहीं किया गया तो यह जो कर्मचारी समुदाय है, लेबर है, मजदूर है इन लोगों को समझौते पर से विन्यास उठ जायगा और यह

विश्वास उठ जायेगा तो ध्राप जानते हैं उस के नवीजे क्या निकलेंगे ? लोग हिंसा बरैरह का सहारा लेना शुरू करेंगे । इसलिए मैं माननीय मंत्री जी से कहना चाहूंगा कि वह बाकायदा इस की जिम्मेदारी मैं धीर इंटरवीन कर के इस मामले को दुरुस्त कराएँ ।

जहां तक यूनियन के पदाधिकारियों का सम्बन्ध है हमारी उन से बात हुई है । वह कहते हैं कि अधिकाारियों की तरफ से इस की प्रतिष्ठा का सवाल न बनाया जाय और इन ध्राषवासनों को पूरा करने के लिए कदम उठाया जाय । कोई सबूत उम का मिले । अभी तक ध्राप ने इस का सबूत नहीं दिया । मोटे तौर से जो उल्लंघन हुए हैं ध्राप के ऐक्ट के, प्राइनेसेज के और स्टेप्पूट के उन को पूरा करने में तो कहीं पैसे का खर्च नहीं है । उन को तो तुरन्त पूरा किया जा सकता है । तो कोई कार्यान्वयन की तरफ कदम उठाएँ, सबूत द और यह प्रतिष्ठा का सवाल न बनाया जाय कि हड़ताल तोड़ी जायगी उस के बाद ही बातचीत होगी क्योंकि नतीजा यह हो गया है कि इन कर्मचारियों के समर्थन में स्टूडेन्ट यूनियन ने भी ध्रपना समर्थन बढ़ा दिया है और दूसरी यूनिवर्सिटीज के कर्मचारियों का भी समर्थन इन्हें मिल रहा है । तो यह ध्राग जाली कर्मचारियों तक ही नहीं बल्कि स्टूडेन्ट्स समुदाय तक भी फैलती चली जा रही है । जहां तक टीचर्स का सम्बन्ध है, जब अभी ये बन कर नई इस महीने में तो कौंसिल का फैसला हो गया कि जितने दिन तक ये कर्मचारी बरैर हाजिर रहे उतने दिन की ये इन को नहीं दी जायगी, इस तरह से ये मामले को उलझाते हैं, तो मैं ने यह सुना है कि यहां जो टीचर्स हैं उन्होंने भी ध्रपनी के लेने से इनकार कर दिया है । तो इस का विस्तार बराबर होता जा रहा है ।

मैं एक सवाल करना चाहूंगा । क्या वह बात सही नहीं है कि 9 दिसम्बर, 1977 के फैसले को वाली वाली, वाली मार्च, 1978

तक पूरा करने का ध्राषवासन दिया गया था ? यदि यह ध्राषवासन दिया गया था तो उसको पूरा क्यों नहीं किया गया ? फिर मार्च के बाद सितम्बर तक जो पीरियड था उसमें उसको पूरा करने की तरफ ध्यान क्यों नहीं दिया गया ? फिर अभी जो कुछ चल रहा है उसमें कोई प्रतिष्ठा का सवाल न बना करके क्या उसको पूरा करने की तरफ ध्यान दिया जायेगा ?

DR. PRATAP CHANDRA CHUN-
DER: I have in my rather lengthy statement, indicated what steps have been taken to implement the agreement of 9th December, 1977. One has been referred to a retired Judge of the High Court. Then, as regards the alleged emergency, in 16 cases decisions have been taken, only five remain outstanding. The Committee which was appointed had met several times, and in that Committee, representatives of the Karmachari Union also happen to be present.

So, it will be noticed that some of these points are somewhat time-consuming. Moreover, a problem is created by the fact that under the University there are several colleges. The executive committees and the principals of these colleges should also be taken into consideration, because in many cases the University cannot impose its will on these colleges. So, a certain delay has happened, and the karmacharis also knew this and participated in these meetings.

The University has not taken any rigid stand. From time to time the Executive Committee considered all these points, and told the Karmachari Union that they were prepared to concede some of the other points. In spite of that, somehow or other, the strike is continuing. I have made an appeal, and I should also request the hon. Member to appeal, to the Karmachari Union to go back to work, and then the whole thing can be discussed in a peaceful manner.

जी हरिकेश बहुर (गोरखपुर) :
 मंत्री जी ने जो कुछ कहा है हम लोग प्रपील कर रहे हैं कर्मचारी यूनियन से और उसीके सम्बन्ध में मुझे कुछ कहना है । सब से बड़ी बात यह है कि 9 दिसम्बर 1977 को एसीनेट हुआ था और कहा गया था कि तीन

[श्री हरिकेश बहादुर]

महीने के अन्दर सभी बातें जोकि एग्जीमेन्ट में आई हुई हैं वह मान ली जायेंगी तो उन बातों को 31 मार्च 1978 तक मान लेना था। उन बातों को एग्जीमेन्ट क्यों नहीं किया गया इस बात की जानकारी माननीय मन्त्री महोदय हम लोगों को दें। अभी जो उन्होंने बताया है उसमें हम लोग संतुष्ट नहीं हैं। अगर यूनिवर्स की बातों की इस प्रकार से उपेक्षा की जायेगी, अगर एग्जीमेन्ट किया जायेगा और फिर तोड़ा जायेगा तो धीरे धीरे लोगों का विश्वास ही इस प्रकार के एग्जीमेन्ट से टूट जायेगा। विश्वविद्यालय की नौकरशाही ने जो रिपोर्टें मंत्री जी को दी है वह तो उन्होंने हमें बताई है लेकिन कर्मचारियों की जो ग्रीवांसेज हैं उनको भी सुनने की कोशिश हानी चाहिये। अगर कर्मचारियों की बात नहीं सुनेंगे तो कोई भी न्यायोचित समझौता नहीं हो सकता है। इसलिए हम माननीय मंत्री जी से जानना चाहते हैं क्या उनके पास ऐसी कोई योजना है जिसके प्राधार पर वे कर्मचारियों तथा विश्वविद्यालय मैनेजमेंट के भी कुछ परिष्कृत लोगों को बुलाकर मीटिंग करें और उसमें कुछ एम पीज भी बुलाये जाये जैसे कि श्री सुभाषचन्द्र स्वामी है जिन्होंने आई आई टी दिल्ली का जब सवाल उठा था तो उसका प्रश्न यहाँ पर उठाया था और प्रधान मंत्री जी के हस्तक्षेप से उस मामले का निपटारा हो गया था। क्या इस प्रकार की कोई बठक मंत्री जी बुलायेंगे जिसमें कुछ संसदसदस्य भी होंं जाकि बारदातों से वाकिफ होंं जैसे कि स्वामी जी हैं और दूसरे लोग हैं या लोकल एम पीज हैं, उनको बुलाकर बात करेंगे जिससे कि जल्दी से जल्दी समझौता हो जाये? मैं मंत्री जी से अनुरोध करता हूँ कि वे कर्मचारियों की बातों की उपेक्षा न करें बल्कि उनकी ग्रीवांसेज पर पूरा ध्यान देने की कृपा करें।

DR. PRATAP GHANDRA GHUN-
DER: I have already explained the reasons for the delay. The steps have been taken. But because it involves many people and also many institutions and colleges

under the University, the thing could not be expedited. The University alone cannot be held responsible. However, the University has given fresh offers in the letter which I have already mentioned and the *karmachari* Union can take steps. The parallel of IIT cannot apply here for the reason that IIT is only one institution whereas the University has got a large number of colleges under it. It is a much larger body. So, that is creating some difficulty.

It is not a fact that I am sitting idle. As soon as Mr. S. M. Banerjee, former Member of Parliament, rang me up last night, I gave him time and I discussed the matter with him this morning. Unless people approach me, I cannot intervene in a matter which comes within the purview of an autonomous institution. I rang up the Vice-Chancellor; he was not available. Certainly, if I am able to solve the problem, I shall certainly do it.

SHRI HARIKESH BAHADUR: I asked a very specific question as to whether he is going to invite the management and, at the same time, the *karmachari* union and have a meeting under his chairmanship so that the crisis can be solved.

MR. SPEAKER: He has replied that he cannot do it on his own; somebody has to initiate it.

PUBLIC ACCOUNTS COMMITTEE

NINETY-SECOND AND NINETY-FIFTH REPORT

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Ninety-second Report on action taken by Government on the recommendations contained in the Twenty-first Report relating to Ministry of Home Affairs.
- (2) Ninety-fifth Report on action taken by Government on the recommendations contained in the First Report relating to Ministry of Defence.

COMMITTEE ON PETITIONS

SIXTH REPORT

श्री हरि विष्णु कावस (होर्लकम्बाव) ।
वाचस्पति महोदय, आप की अनुमति से मैं छठी लोक सेवा की याचिका समिति का प्रतिवेदन बंधन की सेवा में प्रस्तुत करता हूँ ।